

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 10254 of 2013-DB

[Arising out of Order-in-Original/Appeal No 117-118-2012-AHD-I-CE-AK-COMMR-A--AHD dated 07.11.2012 passed by Commissioner of Central Excise-AHMEDABAD-I]

Commissioner of Central Excise, Ahmedabad-I Appellant

C. Ex Bhavan, Nr Panjrapole & Polytechnic, Ambavadi,
Ahmedabad, Gujarat-380015

VERSUS

Disha Engineers

677, Balabhai Ka Kuvo, CTM Ramol Gaon Road, Near
Ramol Police Station, Ramol, AHMEDABAD, GUJARAT

.... Respondent

APPEARANCE :

Shri Vinod Lukose, Superintendent (AR) for the Appellant
Shri Sudhanshu Bissa, Advocate for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/12522 / 2021

DATE OF HEARING/ DECISION : 18.11.2021

RAMESH NAIR :

The Since the amount involved is less than Rs. 50 Lakh, the appeal is dismissed on monetary limits in terms of Board Circular on Government's Litigation Policy Instruction F. No. 390/Misc/116/2017-JC dated 22.08.2019.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**

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